

Bogus Agricultural Income

*156. SHRI RADHA MOHAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Government's attention has been drawn to the Modus operandi of inclusion of bogus agricultural income in total taxable income by numerous persons involving evasion of tax to the tune of crores of rupees; and

(b) if so, the action taken by the Government in regard thereto?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Income-tax Department has unearthed a well organised racket involving unscrupulous assesseees and Chartered Accountants in this connection.

(b) Appropriate actions under the Income-tax Act have been taken as enumerated below :-

- (i) Intensive investigation including survey and search operations have been carried out all over the country by the Investigation Directorates of the Department and the results of investigations have been communicated to the concerned Assessing Officers for necessary action.
- (ii) As a result of these investigations, some assesseees have admitted and surrendered bogus agricultural income and also paid taxes thereon.
- (iii) Some cases have been centralised for detailed and co-ordinated follow up.
- (iv) Direction have been issued to the investigating authorities to take action against the Chartered Accountants found to be involved in this racket.

[Translation]

Incentive to Small Investors in National Saving Schemes

*157 SHRI KASHI RAM RANA
SHRI DILEEP SANGHANI :

Will the Minister of FINANCE be pleased to state :

(a) whether various State Governments offered incentives to small investors in various schemes under the National Saving Schemes of the Union Government;

(b) if so, the amount collected by each State under the said schemes during the year 1995-96 and the amount of incentive spent by each State in this regard?

(c) the percentage of share of collection allowed to be retained by the States under the scheme, and

(d) the purpose on which the amount is utilised by the State Government?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir

(b) The amount deposited in the post offices under various Small Saving Schemes, State-wise, during 1995-96 (Preliminary) is indicated in the enclosed statement. Some States give various types of incentives to the investors and the agents. Details of amount of expenditure on incentives given by the State Governments are not available with Government of India.

(c) and (d) 75% of the Net Small Saving Collections in a State is advanced as long term loan to that State for financing the State Plan

STATEMENT

State-wise Gross Small Savings Collections in Post Offices during 1995-96 (Prelim).

	Name of State	(Rs. in Crores)
1	Andhra Pradesh	1964.98
2	Arunachal Pradesh	10.55
3	Assam	656.02
4	Bihar	1883.88
5	Goa	69.70
6	Gujarat	2848.48
7	Haryana	960.50
8	Himachal Pradesh	527.42
9	J & K	277.28
10	Karnataka	1355.42
11	Kerala	929.30
12	Madhya Pradesh	1212.63
13	Maharashtra	3413.12
14	Manipur	22.32
15	Meghalaya	35.66
16	Mizoram	15.97
17	Nagaland	8.79
18	Orissa	691.80
19	Punjab	1397.97
20	Rajasthan	1461.73
21	Sikkim	8.54
22	Tamil Nadu	1917.76
23	Tripura	94.47
24	Uttar Pradesh	4722.38
25	West Bengal	4259.47